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GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

NEW DELHI, THE 15 JULY, 1985

NOTIFICATION INCOME - TAX

No. 6 10 (F.No. 398/29/84-IT(B): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) ex-post-facte authorisation of the Central Govt. is hereby conveyed to Shri J.N. Tewari being a Gazetted Officer of Central Government to the exercise of the powers of a Tax Recovery Officer under the said Act from 31.5.33.

Under Secretary to the Govt. of India.

To

The Manager, Gevt. of India Press, Mayapuri, New Delhi.